

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05-04-2021 AT 10.30 A.M THROUGH
VIDEO CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR; MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : IBA/1465/2019
NAME OF THE PETITIONER : AVK Steels & Alloys Pvt Ltd
NAME OF THE RESPONDENTS : Harsha Exito Engineering Pvt Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

(19)

[IBA/1465/2019]

ORDER

Ld. Counsel Mr. B. Raghupathy for the Applicant and Ld. Counsel Mr. Ganesh Iyer for the Respondent are present.

The present application is filed by the Operational Creditor against the Corporate Debtor namely, M/s. Harsha Exito Engineering Pvt. Ltd. It is brought to the notice of this Tribunal that in IBA/471/2020, Court-I of this Tribunal vide its order dated 24.03.2021 has initiated Corporate Insolvency Resolution Process against the Corporate Debtor and appointed **Mr. J. John Ohilvi (Reg.No.IBBI/IPA-002/IP-N00902/2019-2020/12921)** as Interim Resolution Professional.

Under the circumstances, we hereby direct the Applicant to file its claim before the IRP.

Accordingly, this IBA/1465/2019 stands **closed**.

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)

vs